

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5147

ANSWERED ON:27.08.2010

SURROGACY

Jawale Shri Haribhau Madhav;Rajendran Shri C.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there are proper regulation for surrogacy and the monitoring mechanism to check the practices of In Vitro Fertilisation (IVF) centres in the country;
- (b) if so, the details thereof;
- (c) if not, whether the Government proposes to bring any legislation to regulate surrogacy and monitor the practice of IVF centres in the country;
- (d) if so, the salient features of such legislation; and
- (e) the other steps taken by the Government to regulate the surrogacy and check illegal practices of the clinics involved therein?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b) "National Guidelines for Accreditation, Supervision and Regulation of Assisted Reproductive Technology (ART) Clinics in India (2005)" describe the possible minimum standards at clinics, hospital and organization dealing In Vitro Fertilization ((IVF) in India.
- (c) to (e) A draft Assisted Reproductive Technology (ART) (Regulation) Bill & Rules-2010 has been prepared which addresses the issue related to surrogacy in context of ART Clinics. The draft Bill has been sent to the Ministry of Law and Justice for examination.